

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
CP No. (IB)- 10/9/JPR/2023  
Under Section 9 of IBC, 2016

**In the matter of:**

**Vario Services Pvt. Ltd.**

**... Operational Creditor**

**Versus**

**Worldwide Machinery Solutions Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Anushree Kapadia, Adv.

For the Corporate Debtor : Prutha Bhavsar, proxy counsel

**ORDER**

Heard Ms. Anushree Kapadia, Adv. appearing on behalf of the Applicant. Ms. Prutha Bhavsar, proxy counsel appearing on behalf of Ms. Natasha Dhruvan Shah, Adv. for the Respondent. Learned counsel for the Petitioner seeks to withdraw present Petition with the liberty to avail efficacious remedy under the law. Permission granted. **CP No. (IB)- 10/9/JPR/2023** is dismissed as withdrawn.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 13, 2024